
(2015) 11 SC CK 0005

In the Supreme Court Of India

Case No : Writ Petition (s) (Civil) No (s) . 235 of 2012

Savelife Foundation

APPELLANT

Vs

Union of India

RESPONDENT

Date of Decision : 27-11-2015

Acts Referred:

Citation : (2016) 7 SCC 194 : (2016) 3 SCCri 133

Hon'ble Judges : Madan B. Lokur and Uday Umesh Lalit, JJ.

Bench : Division Bench

Advocate : Mr. Gaurav Aggarwal, (AC), Ms. Indu Malhotra, Senior Advocate Mr. Tanvir Nayyar and Mr. Kush Chaturvedi, AOR, Advocates, for the Appellant; Ms. Pinky Anand, ASG, Mr. Ashok Kumar Panda, Sr. Advocate, Mr. S.S. Rawat, Ms. Sunita Sharma, Ms. Sadhna Sandhu, Ms. Saudamini Sharma, Mr. Rishabh Jain, Mr. Karan Seth and Mr. D.S. Mahra, Advocates, for the Respondent

Final Decision : Disposed Of

Judgement

1. The learned Additional Solicitor General says that the suggestions given by learned counsel for the petitioner have been incorporated in the form of Standard Operating Procedure which has been issued as an Office Memorandum. This document is at a draft stage and has been circulated to Ministry of Health and Family Welfare, Ministry of Home Affairs and Ministry of Law and Justice. The views of these Ministries are awaited.
2. It is stated that it is also circulated to the Ministry of Human Resource Development.
3. Learned Additional Solicitor General expects to have the response of these Ministries on or before 31st December, 2015.
4. Learned Additional Solicitor General should look into the possibility of giving statutory status to the Standard Operating Procedure either in the form of a notification or regulations or guidelines.

5. List the matter on 29th January, 2016.